

साहे तीन बंदे से इसी तरह चल रहा है . .
(व्यवधान) . .

राम कवर जी आप का मैं ने देखा है जो राजस्थान कोटा वगैरह का आप ने जिक्र किया है वह प्रदेश का मसला बन जाता है । मैं ने अच्छी तरह से देख लिया है . . (व्यवधान) . . . अच्छा, आप एक मिनट में अपनी बात कह लीजिए ।

श्री राम कवर (टोंक) : अध्यक्ष महोदय, राजस्थान के सरकारी कर्मचारियों की हड़ताल का आज चौबीसवा दिन है । वहा बच्चों के पढ़ने के स्कूल बन्द हैं , अस्पताल बन्द हैं । यह फसल का मीका है , किसानों को बीज खाद कुछ नहीं मिल रहा है और 2 करोड 60 लाख जनता का जीवन तहस नहस हो रहा है । मैं आप का ध्यान दिलाना चाहता हू कि वहा की जो सरकार है वह बिलकुल केन्द्र की तरफ देख रही है क्योंकि मुख्य मंत्री जी वहा केन्द्र से चुने गए हैं । इसलिए मेरा निवेदन है कि केन्द्र जल्दी से जल्दी उन से सलाह मग-बिरा कर के उस समस्या को निपटाए । आज वहा का जन-जीवन खतरे मे है, इसलिए राजस्थान के मामले को जल्दी से जल्दी हल किया जाय ।

13.56 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fifteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

RE. REPORTED SELLING OF A PUBLIC SECTOR POWER PLANT TO BIRLAS

SHRI S. M. BANERJEE (Kanpur): Mr. Deputy Speaker, Sir, with your permission, I wish to raise one point. I will just take a minute. You must have gone through today's paper. You must have read Patriot of today.

There is a caption 'Public Sector Power Plant sold to Birlas' It says:

"A modern thermal power station worth over Rs 9 crores situated in Porbandar is reported to have been sold to the Birlas last month for Rs. 2.75 crores."

On the 25th of July, Dr. K. L. Rao, Minister of Irrigation and Power called a meeting of the MPs of Gujarat and endorsed the deal. This was something against the accepted policy of the Government. Shri Mavalankar, a Member of this House from Gujarat was present at that meeting and I am sure he will bear me out.

MR DEPUTY-SPEAKER: Order please What do you want to say?

SHRI S M BANERJEE: The news item says:

"Congressmen and labour leaders of Gujarat were taken by surprise when Union Irrigation and Power Minister Dr K L Rao endorsed the deal and called a meeting of Gujarat Members of Parliament belonging to all parties on 25th July to explain the transaction."

My contention is this. This was when the Parliament was in session. The Parliament was in session right from the 23rd of July If the deal was to be finalised, Parliament should have been taken into confidence. This was not done The Industrial Policy Resolution was passed by this House. It was accepted by this House. This particular deal against which an interim stay had been given by the Court should not have been finalised unless an opportunity had been given to Parliament to have a fuller discussion.

MR. DEPUTY-SPEAKER: No discussion on it, please. (Interruptions) Order, order. Mr. Banerjee, kindly sit down, hear me first. (Interruptions). I am on my legs. Please listen to me. As you know, this is

(Mr Deputy Speaker.)

not in the Order Paper. Even so, I have allowed you to mention this. If the Government has anything to say, it is up to them. (*Interruption*) I have not finished. I think you do not want me to violate the conventions and the rules or to depart from the Order Paper. If hon Members feel strongly about it, they could send a regular notice for some discussion, they could send a regular Motion for that. But I cannot allow a discussion just now.

SHRI S M BANERJEE I am not raising a discussion

MR DEPUTY-SPEAKER Please sit down. You have made your point.

SHRI S M BANERJEE Let Dr Rao be summoned to the House. Let him be asked to make a statement, Sir. (*Interruption*)

MR DEPUTY-SPEAKER You have made your point. (*Interruption*) Order please.

SHRI MADHU LIMAYE (Banka) I rise on a point of order or point of propriety.

MR DEPUTY-SPEAKER I will hear your point of order, not point of propriety.

श्री मधु लिमये जब केन्द्र का मंत्री राज्य में जाकर इस तरह का काम करता है तो क्या लोक सभा का यह अधिकार नहीं है कि मंत्री महोदय से उन के आचरण का स्पष्टीकरण मांगे। इन लोगों का मारा काम ऐसा चल रहा है जिस से पब्लिक मैक्टर का दिवाला निकल रहा है और पब्लिक सैक्टर बदनमा हो रहा है। जब लोक सभा का सत्र चल रहा हो तो क्या मंत्री महोदय बिना इस सभा को जानकारी या इत्तिला दिये इस तरह का काम कर सकते हैं ?

MR. DEPUTY-SPEAKER: I have heard you. It is not a point of order because there is no such item in the Order Paper. If I allowed you, then, that would have been a point of order. I cannot say of hand what is the truth behind it, what is correct, what is not correct, etc. but if you feel so strongly about it, then, come before the House with a regular Motion.

SHRI S M BANERJEE We have done that. (*Interruption*).

MR DEPUTY-SPEAKER I cannot take up your motion here. Kindly cooperate. (*Interruptions*)*

MR DEPUTY-SPEAKER: Order please. All this will not go on record."

RE QUESTION OF PRIVILEGE—
Contd

MR DEPUTY-SPEAKER This morning, during a discussion on the privilege question, Shri Vajpayee made a certain statement relating to Shri A P Sharma. Now, Shri Sharma has written to me that he would like to clarify the position.

I would request Shri Sharma to confine himself to Shri Vajpayee's statement only and not to enter into an argument at this stage.

SHRI A P SHARMA (Buxar) Sir, this morning, at about 11 O'clock, before the House had started its discussion, I was going out of the Central Hall and Shri Vajpayee naming me, wanted to indicate that he wanted to talk to me. Sir, I was going for a meeting and so I did not speak anything. I simply waved my hand and went away to attend that meeting. Later on, I came to know that he had stated that I refused to talk to him. I want to tell you that there is no truth in it. (*Interruptions*).